

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 253/TT/2015

Subject : Determination of transmission tariff from anticipated/actual COD to 31.3.2019 for Asset-I: LILO of both circuits of 400 KV D/C (Quad) Meerut-Kaithal 400 KV transmission line and associated bays at Bagpat GIS Sub-station (Anticipated COD: 25.12.2015), Asset-II: 125 MVAR Bus Reactor at Bagpat GIS Sub-station (Anticipated COD: 31.12.2015). Asset-III: 500 MVA 400/2200 KV ICT-I at Bagpat GIS Sub-station along with 4 nos. 220 KV line bays (Anticipated COD: 31.12.2015), Asset-IV :500 MVA 400/200 KV ICT-II at Bagpat GIS Sub-station along with 4 nos. 220 KV line bays (Anticipated COD: 31.12.2015) Under “Northern Region System Strengthening Scheme-XIX” in Northern Region.

Date of Hearing : 14.12.2015.

Coram : Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Bihar State Power (Holding) Company Ltd and 7 others

Parties present : Shri S.S. Raju, PGCIL
Shri Jasbir Singh, PGCIL,
Shri Ved Prakash Rastogi, PGCIL
Shri Rakesh Prasad, PGCIL
Shri M.M. Mondal, PGCIL
Shri S.K. Venkatesan, PGCIL
Shri R. Prasad, PGCIL
Ms. Treepti Sonkatar, PGCIL
Mrs Sangeeta Edwards, PGCIL



Record of Proceedings

The representative of the petitioner submitted that:-

- a) The instant petition has been filed for determination of transmission tariff from COD to 31.3.2019 for Asset-I: LILO of both circuits of 400 KV D/C (Quad) Meerut-Kaithal 400 KV transmission line and associated bays at Bagpat GIS Sub-station (Anticipated COD:25.12.2015), Asset-II: 125 MVAR Bus Reactor at Bagpat GIS Sub-station (Anticipated COD: 31.12.2015). Asset-III: 500 MVA 400/2200 KV ICT-I at Bagpat GIS Sub-station along with 4 nos. 220 KV line bays (Anticipated COD: 31.12.2015), Asset-IV: 500 MVA 400/200 KV ICT-II at Bagpat GIS Sub-station along with 4 nos. 220 KV line bays (Anticipated COD: 31.12.2015) Under “Northern Region System Strengthening Scheme-XIX” in Northern Region.
- b) The investment approval of the project was accorded by Board of Directors of Power Grid vide Memorandum No. C/CP/NRSS-XIX in NR for NRSS-IX, dated 16.2.2009 with an estimated cost of ₹41029 lakh including IDC of ₹3155 lakh (Based on 4th Quarter 2008 price level).
- c) The assets were scheduled to be completed within 36 months from the date of investment approval, i.e. 15.2.2012. The actual/anticipated COD of the instant assets are given below:-

Sl. No	Asset No.	Anticipated COD	Delay in months
1	Asset-I	25.12.2015	46
2	Asset-II	31.12.2015	46
3	Asset-III	31.12.2015	46
4	Asset-IV	31.12.2015	46

- d) Against the total apportioned approved cost of ₹37901.24 lakh, the estimated completed cost is ₹41117.35 lakh which is higher by ₹3216.11 lakh. RCE of the instant project is under approval and it will be submitted shortly.



- e) The additional capital expenditure incurred or projected to be incurred has been claimed mainly on account of balance and retention payments which was incurred before cut-off date and is covered under Regulation 14(1) (i) of the 2014 Tariff Regulations.
- f) Tariff may be allowed for inclusion in POC computation as provided under Regulation 7(7) (i) of 2014 Tariff Regulations.

2. In response to a query of the Commission regarding delay in commissioning of the instant assets, the representative of the petitioner replied that it is mainly due to the ROW issue in western Uttar Pradesh.

3. The Commission observed that it would like to hear UPPCL and UPPTCL before approving tariff for inclusion in the PoC calculations. Accordingly, the Commission directed the petitioner to implead UPPTCL as a respondent and file revised "memo of parties". UPPCL and UPPTCL were directed to submit the reply including the status of the downstream assets constructed by them, on affidavit by 19.1.2016 with a copy to the petitioner.

4. The Commission directed the petitioner to file the following information on affidavit with a copy to the respondents by 25.1.2016.

- a) Copy of FR/RCE along with the re-apportioned approved cost duly certified by the competent authority, if any.
- b) The management approval for all the assets except Asset-I clearly depicting total cost (excluding IDC, IEDC, land cost and cost of civil works for the purpose of initial spares) and spares as provided for Asset-I in Page-185 of the Petition.
- c) The details of IDC/incidental expenditure incurred (IEDC) on cash basis during the period of delay in commissioning of the asset (i.e. from Scheduled COD to Actual COD) and up to SCOD along with the liquidated damages recovered or to be recoverable, if any.
- d) The details of change in scope of work, if any and approval for the same.
- e) The justification of cost over-run of ₹74.53 in case of Asset-II.



- f) A copy of Auditor's Certificate towards actual cost as on COD and year wise additional capitalization in respect of Asset-II & Asset-III as submitted for Asset-I & Asset-IV and balance payments to be made under balance and retention payment along with revised tariff forms (if required) for final tariff.
- g) The certificate issued by RLDC as per Regulation 5 (2) of the 2014 Tariff Regulations in support of trial operation or commercial operation date.
- h) A colour SLD of all the assets under the scheme, clearly identifying the assets covered in the instant petition along with the upstream and downstream systems. Clarify whether the Meerut-Kaithal line has been commissioned. If yes, submit the date of commissioning of the line.

5. The Commission further directed the parties to file the information within the time specified, failing which the matter will be decided on the basis of the information already available on record.

6. The Commission directed to list the petition on 20.1.2016

By order of the Commission

sd/-
(V. Sreenivas)
Dy. Chief (Law)

